

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 569 of 2020

Petitioner :- In Re - Assistance To The Needy Advocates And Registered Advocate Clerks

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Motu

Counsel for Respondent :- C.S.C.

Hon'ble Govind Mathur,Chief Justice

Hon'ble Siddhartha Varma,J.

After the order dated 20.04.2020 was signed we discovered that the name of the "Oudh Bar Association" has been wrongly printed as "Awadh Bar Association" in the order. Therefore, in the order dated 20.4.2020 "Awadh Bar Association" may be read as "Oudh Bar Association".

Further, we find that it is essential that anonymity of the applicants who apply for relief be maintained and, therefore, we direct that no organization which would render help to the learned Advocates would make the names of the Advocates public.

Still further, we find it appropriate to direct that all transactions done by the Court attached Bar Associations relating to the relief funds of Advocates would be audited by private auditors to be appointed by the courts concerned.

Order Date :- 22.4.2020

PK

(Siddhartha Varma, J.)

(Govind Mathur, C.J.)